

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

35. **IA-901(MB)2024, IA-1014(MB)2023
IN C.P. (IB)/1052(MB)2022**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **28.06.2024**

NAME OF THE PARTIES: J.C.Flowers Asset Reconstruction
Private Limited
Vs.
Raina Joshi

SECTION: 95(1), 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT, 2016.

ORDER

1. Mr. Aayush Kothari, Ld. Counsel for the Financial Creditor present, but appearance is not given in the appearance sheet. Mr. Sidharth Samantray, Ld. Counsel for the Personal Guarantor present, but appearance is not given in the appearance sheet. Mr. Atishay Jain a/w Adv. Tanushree Sogani i/b. Adv. Kunal Kanungo, Ld. Counsel for the RP present through VC.

IA-1014(MB)2023

2. Ld. Counsel for the Applicant/Personal Guarantor filed this application to keep the C.P. (IB)/1052(MB)2022 in abeyance till decision is taken on the Writ Petition (Civil) No.893 of 2022 and Original Application (Diary) No.960 of 2021 filed before the Hon'ble Supreme Court of India. During the pendency of this IA, the Hon'ble Apex Court disposed all the Writ Petitions. In view of the said disposal, IA-1014(MB)2023 is rendered infructuous and **dismissed**.
3. Counsel for the Personal Guarantor is directed to file reply to the report submitted by the RP within one week with a copy served upon the other side in advance by the next date of hearing.
4. List this matter for further consideration on **09.08.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)